

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 807/2020

(Arising out of impugned final judgment and order dated 03-01-2020 in IA No. 1/2019 in Appeal No. 597/2019 passed by the High Court of Judicature at Bombay)

M/S SITICABLE NETWORK LTD. (NOW
KNOWN AS SITI NETWORKS LTD.)

Petitioner(s)

VERSUS

RAJIV SURI

Respondent(s)

(IA-7569/2024- WITHDRAWAL OF CASE / APPLICATION and IA No. 5887/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Avinash B. Amarnath, AOR
Mr. Rahul Narayan, Adv.
Mr. Mehul Parti, Adv.

For Respondent(s) Ms. Madhumita Bhattacharjee, AOR
Mr. Ajit Anekar, Adv.
Ms. Srija Choudhury, Adv.
Mr. Anant, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

I.A. no. 7569/2024, seeking withdrawal of the special leave petition, is allowed. The special leave petition is dismissed as withdrawn.

The bank guarantee(s) will stand revoked.

The respondent, Rajiv Suri, will be entitled to enforce his rights in accordance with law.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR